

CBI has filed charge-sheet against all those concerned which include the then Managing Director and former Executive Director (Marketing) of NFL.

Courts for Bhopal Gas Tragedy Victims

892. SHRI SUSHIL CHANDRA VARMA : Will the Minister of CHEMICAL AND FERTILIZERS be pleased to state:

(a) the number of courts established so far out of the courts proposed to be set up for the Bhopal Gas Tragedy;

(b) the number of courts out of them actually functioning and the number of wards in which courts have not been established so far;

(c) the way in which the cases of compensation will be dealt with where courts have not been established in the wards alongwith the number of cases of compensation are still pending;

(d) whether previous cases of these wards have been settled; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. A. K.PATEL) : (a) to (e) of the 56 courts proposed to be established; all are functioning although in some cases one Deputy Commissioner is holding charge of more than one court. Of the 6.19 lakh claim cases registered, 6.14 lakh cases have been disposed of till 30.4.98. The disposed cases cover all the 56 wards.

[English]

Right to Job

893. SHRI SAMIK LAHIRI : Will the Minister of LABOUR be pleased to state:

(a) whether the Government are considering to make Right to Job as a Fundamental Right;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF LABOUR (DR. SATYA NARAYAN JATIYA) : (a) to (c) The Central Government do not propose to include "Right to Job" as a Fundamental Right in the Constitution, mainly on account of resource constraints.

Durgapur Fertilizer Plant

894. SHRI SUNIL KHAN : Will the Minister of CHEMICAL AND FERTILIZERS be pleased to state:

(a) whether the wages of Hindustan Fertilizer Corporation of India, Durgapur is likely to be revised like other public sector Fertilizer Industries;

(b) if so, the details thereof;

(c) whether any revival package is likely to be announce during current session; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR A.K.PATEL) : (a) and (b) No, Sir, Hindustan Fertilizer Corporation Limited (HFC) is a sick public sector Enterprise (PSE) which includes Durgapur Unit. HFC has been referred to the Board for Industrial and Financial Reconstruction (BIFR) and under the Government guidelines, it has to await final verdict of BIFR on its revival before it is able to undertake the wage revision. The wage revision has not been possible for workers also as HFC does not have enough internal generation of funds to meet additional liability on this account.

(c) No specific timeframe is possible at this stage with regard to finalisation of rehabilitation scheme for HFC for submission to the BIFR.

(d) Does not arise.

Damaged Foodgrains

895. SHRI CHAMAN LAL GUPTA : Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) whether the foodgrains got damaged in godowns and other places during each of the last three years, till March 1998.

(b) if so, the details thereof, state-wise indicating the cost of the perished foodgrains; and

(c) the steps taken/proposed to be taken by the Government against the officials responsible for it?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYA PAL SINGH YADAV) : (a) The following quantity of foodgrains held by Food Corporation of India has been transferred from "sound" to "damaged foodgrains" account due to natural calamities during the last three years:

year	Qty. in Metric tonnes	Value Rs. in Lakhs
1994-95	19,127	722.18
1995-96	32,719	1601.21
1996-97 (provisional).	55,678	2435.51